

**Government of Jammu and Kashmir**  
**Labour and Employment Department**  
Civil Secretariat, Jammu.

**Notification**

Jammu, the 6th 07 May, 2020

**S.O. 151** .-In exercise of the powers conferred by section 6 of the Factories Act, 1948, (Act 63 of 1948), the Government hereby publish the following amendments in the Jammu and Kashmir Factories Rules, 1972 for information of all persons likely to be affected thereby; and notice is hereby given that the draft amendments shall be taken into consideration after the expiry of forty five days from the date on which the copies of the Official Gazette in which this notification is published are made available to the public.

Objections and suggestions, if any, may be addressed to the Administrative Secretary, Department of Labour & Employment, Civil Secretariat Room No.1/26 1<sup>st</sup> Floor MiniSecretariat J&K, Jammu or by email at [www.secyle@gmail.com](mailto:www.secyle@gmail.com).

Any objection/Suggestion received after the expiry of the said period shall not be entertained.

**In rule 5:-**

(i) Sub-rule (I) shall be substituted by the following:-

"(1) A License shall be granted or renewed under this chapter on payment of the fees specified in the Schedule "A" below for every year;

Schedule "A"

Quantity of H.P. Installed	Minimum number of Persons employed during the year								
	20	50	100	250	500	750	1000	2000	500 & Above
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
Nil	390	530	960	2210	4310	6410	8510	12710	13510
10	410	610	1020	2290	4380	6480	8590	12780	13980
50	630	880	1310	2560	4660	6760	8860	13060	15080

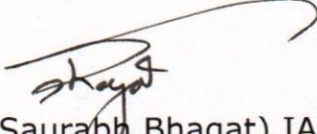


100	980	1230	1650	2910	5010	7110	9210	13410	17910
250	1960	2280	2710	3960	6050	8160	9860	14460	20050
500	3780	4030	4450	5710	7810	9910	12010	16210	25100
1000	7280	7530	7950	9210	11310	13410	15510	19710	30500
1500	10780	11030	11450	12710	14810	16910	19010	23210	35100
2000	14280	14530	14950	16210	18310	20410	22510	26710	38700
5000 & above	20530	20780	21210	22450	24500	26510	29760	33910	44500

(ii) Sub-rule (2), shall be substituted by the following:-

“(2) Every License granted or renewed under this chapter shall remain in force for a period of 10 years for all categories”.

By order of the Government of Jammu and Kashmir.

  
(Saurabh Bhagat) IAS

**Commissioner/Secretary to the Government**

No: L&E/Lab/05/2020-I

Dated: 06 05-2020

**Copy to the:-**

01. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
02. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
03. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
04. All Administrative Secretaries.
05. Divisional Commissioner, Jammu/Kashmir.
06. Secretary Legislative Assembly, J&K.
07. All Heads of Departments.
08. Labour Commissioner, J&K, Jammu.
09. OSD to Advisor (F) to the Lieutenant Governor.
10. Director Archives, Archeology & Museums, J&K.
11. Director Information, J&K Jammu with the request to publish the notification in leading English dailies one each from Jammu/Kashmir.
12. All Deputy Commissioners.
13. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
14. Private Secretary to Chief Secretary, J&K
15. Private Secretary to Commissioner/Secretary to the Government, Labour and Employment Department.
16. I/c Website (L&E).
17. SRO file/Stock file (w.2.s.c.)